

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**  
**COMPANY APPEAL (AT) NO.193 OF 2018**

**IN THE MATTER OF:**

B. Sudhakar Reddy & Ors

Appellant

Vs

B. Manpal Reddy & Ors.

Respondents

**Present:**

**For Appellant:-**Mr. R.V. Yogesh, Advocate.

**For Respondents:** -Mr.Divyanshu Rai, Advocate for R1 and R2.

Mr. Sanjib K Mohanty, Mr. Amit Acharya, Advocates for Respondent No.7, 8 and 10.

M.L. Sharma, Advocate for R4 and R5.

Mr Rythm B, Advocate for R9.

**ORDER**

**19.07.2019** - Heard Mr. R.V. Yogesh, learned counsel appearing on behalf of Appellants in part. Hearing remained inconclusive. Mr. Rhythm B, Advocate appearing on behalf of Mr. Ashim Sood, Advocate undertakes to produce all notifications relating to constitution, functioning and powers of SFIO.

2. List the matter for further hearing on **14<sup>th</sup> August, 2019**.

(Justice Bansilal Bhat)  
Member (Judicial)

(Mr. Balvinder Singh)  
Member (Technical)

Bm/nn